

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 100/MP/2021

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.1.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.1.2020 in Petition No.78/MP/2018

Petition No.102/MP/2021

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.1.2020 and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017

Petitioner : Damodar Valley Corporation

Respondents : Madhya Pradesh Power Management Company Limited

Date of Hearing : **11.11.2021**

Coram : Shri P.K.Pujari, Chairperson
Shri I.S.Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri M.G. Ramachandran, Senior Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Shri Manik Rakshit, DVC
Shri Debasish Dey, DVC
Shri Debi Prasad Paitundi, DVC
Shri Debasish Mondal, DVC
Shri Samit Mandal, DVC
Shri Srikanta Pandit, DVC

Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing on 'admission', the learned Senior counsel for the Petitioner submitted that Petition No.100/MP/2021 has been filed seeking execution of the Commission's order dated 13.1.2020 in Petition No.78/MP/2018 while Petition



No.102/MP/2021 has been filed seeking execution of order dated 10.1.2020 in Petition No. 236/MP/2017 and for initiation of appropriate action under Section 142 of the Electricity Act, 2003 for non-compliance of these orders by the Respondent.

3. After hearing the learned Senior counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondent.
- (b) Petitioner to serve copy of the Petitions on the Respondent immediately, if not already served. The Respondent to file its reply by 30.11.2021, after serving copy to the Petitioner, who may file its rejoinder, if any, by 10.12.2021.
- (c) Parties to comply with the above directions within the timeline specified and no extension of time shall be granted.

4. These petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

